

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE FOURTEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR**

WRIT APPEAL NOs: 1437 and 1442 of 2025

WRIT APPEAL NO: 1437 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 07/08/2025 in W.P.No.22538 of 2025 on the file of the High Court.

Between:

H.A.E. Co-operative Housing Society Ltd., TAB-269, Hafeezpet, Rangareddy
District. Rep. by its Secretary, A. Prithviraj.

...APPELLANT/THIRD PARTY PETITIONER

AND

1. M/s Vediri Estates Private Limited, Rep. by its Managing Director, V. Pandu Ranga Reddy, S/o. V. Shiva Reddy, aged about 75 years, R/o. 3-4-496, Jyoti Arcade, Barkatpura, Hyderabad.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Revenue (Stamps and Registration) Department, Secretariat, Hyderabad.
3. The District Collector, Rangareddy District.
4. The Tahsildar, Serlingampally Mandal, Rangareddy District
5. The Sub-Registrar, Serlingampally, Rangareddy District
6. The District Registrar, Rangareddy District.

...RESPONDENTS

I.A. NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dt. 07/08/2025 passed by the Ld. Single Judge in I.A. No.2 of 2025 in W.P. No.22538 of 2023.

I.A. NO: 1 OF 2026

Between:

M/s Vediri Estates Private Limited, Rep. by its Managing Director, V. Pandu Ranga Reddy, S/o. V. Shiva Reddy, aged about 75 years, R/o. 3-4-496, Jyoti Arcade, Barkatpura, Hyderabad.

...PETITIONER/1st RESPONDENT

AND

1. H.A.E. Co-operative Housing Society Ltd., TAB-269, Hafeezpet, Rangareddy District. Rep. by its Secretary, A. Prithviraj.

...RESPONDENT/WRIT APPELLANT

2. The State of Telangana, Rep. by its Principal Secretary, Revenue (Stamps and Registration) Department, Secretariat, Hyderabad.
3. The District Collector, Rangareddy District.
4. The Tahsildar, Serlingampally Mandal, Rangareddy District
5. The Sub-Registrar, Serlingampally, Rangareddy District
6. The District Registrar, Rangareddy District.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders passed in W.A.No.1437 of 2025, dated 19.12.2025 and dismiss the writ appeal with penal costs.

Counsel for the Appellant: SRI VADEENDRA JOSHI

Counsel for the Respondent No.1: M/s. BHARADWAJ ASSOCIATES

**Counsel for the Respondent Nos.2 to 6: SRI MOHD. IMRAN KHAN,
ADDL. ADVOCATE GENERAL**

WRIT APPEAL NO: 1442 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred against the order dated 07/08/2025 in WP.No.22538 of 2025 on the file of the High Court.

Between:

H.A.E. Co-operative Housing Society Ltd., TAB-269, Hafeezpet, Rangareddy District. Rep. by its Secretary, A. Prithviraj.

...APPELLANT/THIRD PARTY PETITIONER

AND

1. M/s Vediri Estates Private Limited, Rep. by its Managing Director, V. Pandu Ranga Reddy, S/o. V. Shiva Reddy, aged about 75 years, R/o. 3-4-496, Jyoti Arcade, Barkatpura, Hyderabad.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Revenue (Stamps and Registration) Department, Secretariat, Hyderabad
3. The District Collector, Rangareddy District.
4. The Tahsildar, Serlingampally Mandal, Rangareddy District
5. The Sub-Registrar, Serlingampally, Rangareddy District
6. The District Registrar, Rangareddy District.

...RESPONDENTS

I.A. NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dt. 07.08.2025 passed by the Ld. Single Judge in I.A. No. 1 of 2025 in W.P. No. 22538 OF 2025.

I.A. NO: 1 OF 2026

Between:

M/s Vediri Estates Private Limited, Rep. by its Managing Director, V. Pandu Ranga Reddy, S/o. V. Shiva Reddy, aged about 75 years, R/o. 3-4-496, Jyoti Arcade, Barkatpura, Hyderabad.

...PETITIONER/1st RESPONDENT

AND

1. H.A.E. Co-operative Housing Society Ltd., TAB-269, Hafeezpet, Rangareddy District. Rep. by its Secretary, A. Prithviraj.

...RESPONDENT/WRIT APPELLANT

2. The State of Telangana, Rep. by its Principal Secretary, Revenue (Stamps and Registration) Department, Secretariat, Hyderabad
3. The District Collector, Rangareddy District.
4. The Tahsildar, Serlingampally Mandal, Rangareddy District
5. The Sub-Registrar, Serlingampally, Rangareddy District
6. The District Registrar, Rangareddy District.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order passed in W.A.No.1442 of 2025 dated 19/12/2025, and dismiss the writ appeal with penal costs.

Counsel for the Appellant: SRI VADEENDRA JOSHI

Counsel for the Respondent No.1: M/s. BHARADWAJ ASSOCIATES

**Counsel for the Respondent Nos.2 to 6: SRI MOHD. IMRAN KHAN,
ADDL. ADVOCATE GENERAL**

The Court delivered the following: COMMON JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND

THE HON'BLE SRI JUSTICE N.V. SHRAVAN KUMAR

WRIT APPEAL Nos.1437 AND 1442 OF 2025

DATED : 14.08.2026

Between:

H.A.E. Cooperative Housing Society Limited,
Represented by its Secretary A. Prithviraj

... Appellant

AND

M/s. Vediri Estates Private Limited
Represented by its Managing Director
V. Pandu Ranga Reddy and five others.

... Respondents

COMMON JUDGMENT:

Mr. Vadeendra Joshi, learned counsel appears for the appellant.

Mr. Mohd. Imran Khan, learned Additional Advocate General
for the State appears for respondent Nos.2 to 6.

2. The instant Writ Appeals arise out of interim order dated 07.08.2025 passed by the learned writ Court in I.A. Nos.1 and 2 of 2025 in Writ Petition No.22538 of 2025.

3. In view of this Court's interim order dated 27.02.2026, whereby the impugned interim order dated 07.08.2025, passed by the learned writ Court in I.A. Nos.1 and 2 of 2025 in W.P. No.22538 of 2025, was vacated, nothing survives in the instant writ appeals.

Therefore, the instant Writ Appeals are disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI VADEENDRA JOSHI, Advocate [OPUC]
2. One CC to M/s. BHARADWAJ ASSOCIATES, Advocate [OPUC]
3. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

BSR

GJP

[Signature]

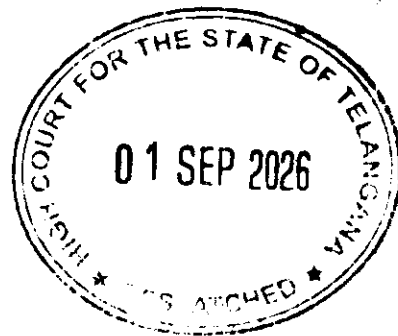
HIGH COURT

DATED: 14/08/2026

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COMMON JUDGMENT

WA.Nos.1437 and 1442 of 2025



**DISPOSING OF BOTH THE WRIT APPEALS
AS INFRUCTUOUS,
WITHOUT COSTS**

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25/8/26